



2026:AHC:19716

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1122 of 2026

Santosh Kumar

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abu Sufiyan Azmi, Shiv Sagar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Shiv Sagar Singh, learned counsel for the petitioner and Sri Anoop Kumar, learned Addl. Chief Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that the wife of the writ petitioner late Nirmal Dhuriya was appointed as Chief Female Supervisor on 31.03.1995, however, she expired and there are certain medical bills which need to be reimbursed and issue relatable to 2nd & 3rd APC, GPF link insurance shall also be considered as well as the insurance claim.
3. Prayer in the present petition is for a direction to the respondents to consider the claim.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the second respondent, Director, Child Development Service Pushtahar, U.P. at Lucknow.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-attested copy of the writ petition before the second respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In

case the second respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

January 29, 2026
Ashu

(Vikas Budhwar,J.)